

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.2-IA/566(AHM)2024
in
CP(IB) 25 of 2019

Proceedings under Section 10 IBC

IN THE MATTER OF:

DMB Paper Mills Pvt Ltd
V/s
Union Bank of India

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/Liquidator: Mr. Aditya Gupta, Adv.
For the Respondent :

ORDER

IA/566(AHM)2024

This is an application filed Us 60(5) of IBC, 2016 r.w. Reg. 32(e), 32A, 44 & 45(3)(a) of IBBI (Liq. Process) Regulations, 2016 by Mr. Shreyansh Jain - the Liquidator of DMB Papers Mills Pvt. Ltd., with the following prayers:-

- a. *That this Hon'ble Tribunal may be pleased to accept the final report and compliance certificate in Form H at Annexure N and O to this application on record and direct closure of the liquidation process of the Corporate Debtor in terms of the said final report in the interest of justice.*
- b. *That this Hon'ble Tribunal may be pleased to pass such other and further orders in favour of the Applicant as the Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present case.*

However, after making some submissions, the counsel for the liquidator requests for withdrawal of this application with the liberty to file a fresh one.

The **IA/566(AHM)2024** is dismissed as withdrawn with the liberty to file a fresh one.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)